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SUB SECTION (ii)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION No. 51 (RE-2006) / 2004-2009

NEW DELHI, Dated: 5th March, 2007

S.O. (E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No.22 of 1992) read with paragraph 1.3 of the Foreign Trade Policy, 2004-09 as amended from time to time, the Central Government hereby amend first two sub-paragraphs of 3.6.2 of Foreign Trade Policy (2004-2009) to reads as under: -

“Software exporters shall register themselves with Electronic and Software Export Promotion Council. An exclusive Services Export Promotion Council for has been set up to give proper direction, guidance and encouragement to selected Services Sector. Exporters of 13 specific services as listed in S1 No. 34 of Appendix-2 of Handbook of Procedure (Volume -I) are required to register themselves with the **Services Export Promotion Council**. Other service exporters shall register themselves with Federation of Indian

Exporters Organisation.”

This issues in the public interest.

Sd/

(B.S.Meena)

Director General of Foreign Trade

And Ex-Officio Additional Secretary to the Govt. of India

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